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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.701/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017

NAME OF THE PARTIES: Balansaheb Shankar Tupe & Anr.  
V/s.  
Kamla Landmarc Properties Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| S. No. | NAME | DESIGNATION | SIGNATURE |
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|--------|------|-------------|-----------|

**ORDER**

**TCP No. 701/I&BP/NCLT/MB/MAH/2017**

None present.

However, on perusal of the record, this Bench has noticed that requisite Form 5 under IB Code has not been filed, therefore, under the Notification GSR 732(E) dated 29<sup>th</sup> June 2017, the Petition is hereby **abated** with liberty to file fresh Petition as per the Notification above.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)